

O.A. 842 of 1995.

4.9.1995.

Hon. Mr. S. Das Gupta, A.M.  
Hon. Mr. T. L. Verma, J.M.

Shri Anupam Shukla, learned counsel for the applicant states that subsequent to filing of this Original Application before this Tribunal, challenging the order of suspension, it is understood that the order of removal from service has also been passed. Since he does not have the clear instruction from the applicant, he seeks ~~and~~ time to obtain further instruction and file amendment application. List this case for admission on 18.10.1995. In the meantime, the amendment application may be filed by the applicant.

  
J.M.

  
A.M.

ab

UKP/-

no Amendment  
Application filed by  
Adv. Power on behalf  
of respondent. Hon. S. Srivastava  
filed. Submitted  
on 18.10.1995

17.10

18.10.95

Hon. Mr. T. L. Verma JM  
Hon. Mr. S. Dasgupta, A.M.

Sri Anupam Shukla learned  
counsel for the applicant states at bar that  
he has ~~been informed~~ <sup>been informed</sup> directed by his client that he does  
not want to press this application. Hon  
S. Srivastava counsel for the respondent.

In view of the submissions made above,  
this application is dismissed as withdrawn.

  
A.M.

  
T.L. Verma